

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 902 of 2003

Jabalpur, this the 2nd day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Shiv Mangalesh Singh,
S/o. Late Shri Raj Kumar,
aged about 20 years,
R/o. House No. 11, C/o.
Smt. Janak Rani, R/o. Shiv Nagar,
Garha Railway Crossing, Jabalpur (MP). ... Applicant

(By Advocate - Shri Nitin Pandharkar)

V e r s u s

1. Union of India,
Through the Secretary,
Ministry of Defence,
New Delhi.
2. The General Manager,
Gun Carriage Factory,
Jabalpur (MP). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has claimed the following main reliefs :

"(i) The Hon'ble Tribunal may kindly be pleased to call for the record pertaining to present case from the office of Non-Applicant No. 2 and be further pleased to examine the same and be further pleased to command the Non-Applicant No. 1 and 2 to consider the case of the applicant for appointment on compassionate basis and to pass an order giving appointment in accordance with law to applicant in the ends of justice."

2. The brief facts of the case are that the father of the applicant was working as Painter (Labour Unskilled) bearing Ex-Ticket No. 937/Painter, F.C. No. 13887 in the Gun Carriage Factory, Jabalpur. He died in harness on 02.11.1992. At that time the applicant was 9 years old as his date of birth was



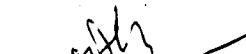
26.08.1983. The applicant has attained majority only on 26.08.2001. Thereafter he has made representation to the respondents for his appointment on compassionate ground. The respondents have not yet taken any decision on the representation of the applicant. Hence he has filed this Original Application claiming the aforesaid reliefs.

3. In the circumstances we deem it appropriate to dispose of this Original Application even without issuing notices to the respondents, by directing the respondents to decide the representation of the applicant dated 28.04.2003 (Annexure A-4) by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of copy of this order.

4. Accordingly, the Original Application stands disposed of at admission stage itself.


(G. Shanthappa)

Judicial Member


(M.P. Singh)
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/न्या..... जवलपुर. दि.....

परिविहित दाला/देला.....

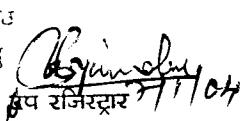
(1) संघिद, जाम लालालाला एवं एकोरेका, जवलपुर

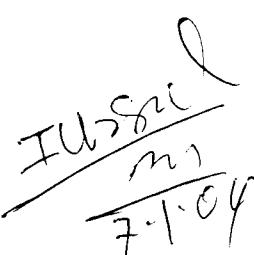
(2) आरोग्य बीम कर्मी/एवं दो दालाराल N. Pandharkar

(3) फूलनी बीम/प्रेमराज/लकु..... दो दालाराल

(4) देवदत्त, देवप्रभ, जवलपुर ब्राह्मण

सूचना एवं आवश्यक कार्यालयी देख


च. ग. पंडरकर 7/1/04


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